

\$~12 & 13

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **W.P.(C) 3342/2020 & CM APPL. 11785/2020**

CHL LIMITED

..... Petitioner

Through: Mr.Saurabh Kirpal, Mr.Jayant
Mehta, Mr.Atul Sharma,
Mr.Sugam Seth & Mr.Abu John
Mathew, Advs.

versus

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF
DELHI AND ANR

.... Respondents

Through: Mr.Sanjay Jain, ASG &
Mr.Gautam Narayan, CGSC and
Mr.Aditya Nair & Ms.Dacchita
Shahi, Advs.

(13) **W.P.(C) 3397/2020 & CM No.12070/2020**

TODAY HOTELS PVT LTD

..... Petitioner

Through: Mr.Vivek Sibal & Mr.Rahul
Sharma, Advs. Alongwith
Mr.Saket Kaushik, AR of the
petitioner.

versus

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF
DELHI & ANR.

..... Respondents

Through: Mr.Sanjay Jain, ASG &
Mr.Gautam Narayan, CGSC and
Mr.Aditya Nair & Ms.Dacchita
Shahi, Advs.

CORAM:

HON'BLE MR. JUSTICE NAVIN CHAWLA

ORDER

%

15.06.2020

This hearing has been held through video conferencing.

At the outset, this Court expresses its sincere thanks to the Committee for having undertaken the task requested of it and submitting its Report.

The Report of the Committee shall be placed on record by the respondents.

The learned ASG appearing for the respondents submits that the Report submitted by the Committee is acceptable to the Government and all steps indicated therein shall be taken by the Government before putting the hotels in question into operation as Covid Hospitals .

The learned counsels for the petitioners also very fairly submit that in view of the Report, they do not press for any order of interim injunction against the respondents and would cooperate in the endeavour of the Government of NCT of Delhi. They however, have expressed certain concerns regarding the compensation payable, timely payment of the same, supply of the PPE kits, staff availability etc.

The petitioners shall be at liberty to file representation(s) raising their concern in this regard with the Government of NCT of Delhi, who shall consider the same remaining uninfluenced by the pendency of the present petition and communicate its decision on the same to the petitioners within a period of four weeks of receipt of the said representation(s).

List on 29th July, 2020.

NAVIN CHAWLA, J

JUNE 15, 2020/rv